

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 52**

**CP/200(MB)2023**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.03.2024**

NAME OF THE PARTIES:

**JAYABEN SHANTILAL DOSHI**

**V/s**

**RONAK DYEING LIMITED**

Section 241(1) Sec. 242(4) of the Companies Act, 2013

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**ORDER**

Ld. Counsel for the Petitioner informs that a Reply was served enclosing thereto certain documents.

Ld. Counsel for the Respondent fairly concedes that inspection shall be allowed to the extent the petitioner is entitled in the capacity of shareholder or director under the Companies Act, 2013.

The Counsel for the Respondent further informs that there is no need for continuance of Interim Relief. However, this Bench continues Interim Relief for this time only, thereafter in case, the petitioner seeks adjournment the Interim Relief shall stand vacated. List this matter on Board on **05.04.2024**.

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**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**

Rehan Shaikh